

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH

SERVICE TAX APPEAL NO. 53261 OF 2018

(Arising out of Order-in-Appeal No. 182(SM)ST/JPR/2018 dated 14.03.2018 passed by the Commissioner (Appeals), CGST, Jaipur (Raj.))

M/s. Rajasthan State Industrial Development & Investment Corn. Ltd. **Appellant**

22 Godown Industrial Area, Jaipur

Versus

**Commissioner, Central Goods & Service
Tax Commissionerate, Jaipur**

.... **Respondent**

APPEARANCE:

Shri B.L.Narasimhan with Krati Singh and Ms. Shagun Arora, Advocates
for the Appellant

Shri Harshvardhan, Authorized Representative for the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P V SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing: 03/02/2022

FINAL ORDER NO. 50126/2022

JUSTICE DILIP GUPTA

A certificate in form-IV has been issued to the appellant towards full and final discharge of the tax dues. The appeal is, accordingly, dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P V SUBBA RAO)
MEMBER (TECHNICAL)**